

WWW.LIVELAW.IN
IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.3636 of 2019

Kunal Kaushal

... .. Petitioner/s

Versus

The State of Bihar and Ors

... .. Respondent/s

Appearance :

For the Petitioner/s	:	Mr. Dinu Kumar, Advocate Mr. Arvind Kumar Sharma, Advocate Mr. Ritu Raj, Advocate Ms. Ritika Rani, Advocate
For the State	:	Mr. Ashutosh Ranjan Pandey, Advocate Mr. Shashi Shekhar Tiwary, AAG-15
For Chancellor	:	Mr. Rajendra Kumar Giri, Advocate
For L.N.M.U.	:	Mr. Nadim Seraj, Advocate Mr. Amish Kumar, Advocate
For P.U.	:	Mr. Sandip Kumar, Advocate Mr. Rohit Raj, Advocate
For T.M.B.U.	:	Mr. Ashhar Mustafa, Advocate
For B.N.M.U.	:	Mr. P.N. Shahi, Sr. Advocate Mr. Ritesh Kumar, Advocate
For M.U. & V.K.S.U.	:	Mr. P.N. Shahi, Sr. Advocate Mr. Ritesh Kumar, Advocate
For J.P.U.	:	Mr. Ritesh Kumar, Advocate
For B.R.A.B.U.	:	Mr. Sandeep Kumar, Advocate Mr. Indrajesh Kumar, Advocate Mr. Rohit Raj, Advocate
For U.G.C.	:	Mr. Deepak Kumar, Advocate

CORAM: HONOURABLE THE CHIEF JUSTICE
and
HONOURABLE MR. JUSTICE S. KUMAR
ORAL ORDER

(Per: HONOURABLE THE CHIEF JUSTICE)

17 22-03-2021 The typographical error at page No. 11 of the order dated 18.02.2021 is corrected to the extent that name of “Mr. Raju Giri” be read as “Mr. Rajendra Kumar Giri.”



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Bar Council of India, respondent no. 8 has filed its affidavit enclosing the status report of the existing, infrastructure and lack thereof, based on the inspection carried out of all the Universities/Law Colleges within the State of Bihar.

Save and except for the (i) Central University, South Bihar, Gaya, Bihar and (ii) Chanakya National Law University, Mithapur, Patna, all other institutions/law colleges are deficient in meeting the infrastructural requirements, mandatory in nature, as such, we direct that without leave of the Court, no educational institution, be it a university/law college, shall admit students in the next academic session.

Let each one of the 27 Educational Institutions/Universities/Colleges found to be deficient in infrastructure, respond to the report filed by the respondent no. 8.

Also, we direct each one of the institutions/colleges, lacking in the infrastructure, to forthwith take steps for establishing the same. Also the process of selection and appointment of the faculty/staff be expedited.

Let (1) C.M. Law College, Darbhanga, Bihar (2) Nawada Vidhi Mahavidalaya, Nawada, Gaya, Bihar (3) K.K. Law College, K.K. University, Nalanda, Bihar (4) Narayan



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School of Law, Gopal Narayan Singh University, Rohtas Bihar
(5) Shri Krishna Jubilee Law College, Muzaffarpur, Bihar (6)
Surdeo Law College, Katihar, Bihar (7) C.K.M., Araria, Araria,
Bihar (8) Raghunath Pandey Memorial Law College,
Muzaffarpur, Bihar (9) Braj Mohan Thakur, Law College,
Purnea, Bihar (10) Ram Kumar Ayodhya Law College,
Begusarai, Bihar (11) Munshi Singh Law College, Motihari,
Bihar (12) R.M.M. Law College, Saharsa, Bihar (13)
Shivnandan Prasad Mandal Law College, Madhepura, Bihar
(14) T.N.B. Law College, Bhagalpur, Bihar (15) Bishwanath
Singh Institute of Legal Studies, Munger, Bihar (16) Jannayak
Karpuri Thakur Vidhi Mahavidyalaya, Buxar, Bihar, (17) Rohtas
Mahavidyalaya Sasaram, Bihar (18) Faculty of Law, Campus,
College of Commerce, Patna, Bihar (19) Vidhi Mahavidyalaya,
Samastipur, Bihar (20) Anugrah Memorial Law College, Gaya,
Bihar (21) Maharaja Law College, Arrah, Bihar (22) Patna Law
College, Patna (23) R.P.S. Law College, Patna Bihar (24) Bihar
Institute of Law, Patna, Bihar (25) Amity Law School, Amity
University, Patna, Bihar (26) Surendra Prasad Yadav Vidhi
Mahavidyalaya, Gaya, Bihar (27) Ganga Singh Law College,
Chapra, be impleaded as party respondent nos. 18 to 44
respectively.



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Sri Dinu Kumar, learned counsel for the petitioner, states that he shall inform the unrepresented newly added respondents of the pendency of the present petition and passing of this order.

Sri Mishra states that copy of the affidavit already stand supplied through electronic mode to all the learned counsels.

Let Bihar University Service Commission and Staff Selection Commission be added as respondent nos. 45 and 46. Sri Pawan Kumar Chaudhary, learned counsel, shall inform them of the passing of the present order and also ensure their proper representation either through himself or some other learned counsel.

Registry to make necessary correction in the memo of parties to the petition.

List on 12.04.2021, before which date, all appearing parties shall file their response.

(Sanjay Karol, CJ)

(S. Kumar, J)

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